



2026:AHC:21477

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 277 of 2026

Smt Pramila Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Sahu, Ram Ker Singh
Counsel for Respondent(s)	:	Anirudh Sharma, C.S.C., Rameshwar Prasad Shukla

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Vishesh Upadhyay, learned counsel, holding the brief of Sri Anirudh Sharma, learned counsel for respondent nos. 5 & 6, Sri Om Anand, learned standing counsel for the state-respondents and Sri Krishna Kant Singh, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the Revision No.802/2025 (Computerized Case No.AL2025150600802) (Smt. Pramila Singh vs. State of U.P. and Others), within the stipulated time.

3. Counsel for the petitioner states that revision filed by the petitioner, arising out of the proceeding under Section 116 of the U.P. Revenue Code, 2006 is pending before respondent no.2 since 5.2.2025. He further placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 29, 2026
C.Prakash

(Chandra Kumar Rai,J.)